

namely Ghaziabad (UP), Indore (M.P.), Jharsuguda (Orissa), Ludhiana (Punjab), Panipat (Haryana), Patancheru - Bolaram (A.P.), Singrauli (UP & MP) and Vapi (Gujarat).

In compliance to aforesaid OM dated 10th June, 2014, this Ministry has granted environmental clearance to two (02) projects namely i) Bina and ii) Krishnashila under Coal Mining Sectors only.

(b) and (c) CPCB has constituted Working Group and a Technical Review Committee to look issues relating to calculation of Comprehensive Environmental Pollution Index (CEPI) Scores and others technical matters. The Technical Review Committee is overseeing action plans in 43 critically polluted industrial clusters. Following actions are in progress in Critically Polluted Areas, to ensure that no deterioration takes place:-

- (i) Remedial Action Plans have been formulated by concerned SPCBs of 43 CPAs to improve the environmental quality and are currently at various stages of implementation.
- (ii) Chairman CPCB requested all the Chief Secretaries of States in which CPAs are located to constitute State level Committees under the chairmanship of Chief Secretary to ensure regular review of implementation of Action Plans, thereby preventing the degradation of environmental quality of the CPAs.
- (iii) 'Technical Review Committee' comprising of national level experts will also be held to review the implementation of Action Plans formulated for each of the 43 CPAs.
- (iv) MoEF & CC *vide* O. M. dated September 17, 2013 directed CPCB to undertake environmental quality monitoring in CPAs through a third party on biennial basis (once in 2 years) for computing CEPI. Accordingly, environmental quality monitoring in 10 CPAs namely, Ankleshwar, Ghaziabad, Indore, Jharsuguda, Ludhiana, Panipat, Patancheru – Bollaram, Singrauli, Vatva and Vapi was undertaken by CPCB during 2013-14 and rest polluted industrial areas will be covered in 2014-15.

Regularization of area occupied by aboriginals

†492. SHRI ASHK ALI TAK: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the area of forest cover inhabited by the aboriginals in the State of Rajasthan, the details thereof;

†Original notice of the question was received in Hindi.

(b) whether Government proposes to regularize areas occupied by the aboriginals and if so, by when;

(c) the area in percentage out of the total area of Rajasthan that has been declared as forest cover;

(d) whether there has been increase in the percentage of the forest cover for the last five years, if so, the details thereof; and

(e) the funds allocated to the State by Government for forest conservation and planting trees during the last five years and the results thereof along with the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) There is no population classified as aboriginals in the State of Rajasthan. However, the forest rights of Scheduled Tribes and other forest dwellers have been recognized as per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006. There are no records of the area of forest cover inhabited by Scheduled Tribes and other forest dwellers in the State of Rajasthan in this Ministry. As per the information received from the State Government of Rajasthan, 34,082 individual rights and 65 community rights involving an area of 20,998.005 ha. of forest land have been recognized under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.

(c) As per India State of Forest Report (ISFR) 2013, the forest cover of Rajasthan is 4.70 per cent of the geographical area of the State.

(d) Yes. As per ISFR 2013, there has been an increase of 0.01 per cent (50 sq. km.) in the forest cover in the State of Rajasthan compare to that of 2009 assessment of ISFR.

(e) The details of the funds allocated to the State by Government under various schemes for forest conservation and planting trees during the last five years and the results thereof are given in Statement.

Statement

Funds released during the last five years/in relevant years by the Ministry of Environment, Forests and Climate Change under Centrally Sponsored Scheme (CSS) and other programmes for forest conservation and planting trees in Rajasthan are given in Table I

Table I

Sl. No.	Name of Schemes	2009-10	2010-11	2011-12	2012-13	2013-14	Activities
1.	Under Centrally Sponsored Scheme (CSS) of National Afforestation Programme (NAP) Fund released (₹ in crore) Approved work area (in hectares)	10.67 6800	4.94 400	6.23 3300	4.14 1250	2.81 2325	For re-generation of degraded forests and adjoining area in Rajasthan as approved areas given year-wise in the table.
2.	Under CSS of Integrated Development of Wildlife Habitates (IDWH) (₹ in crore)	4.96	3.48	2.91	4.78	4.30	The funds released under IDWH mainly for development, conservation of wildlife and its habitates which includes the plantation and forest conservation activities.
3.	Under CSS of Project Tiger (PT) (₹ in crore)	106.94	23.68	0.67	40.91	5.12	The funds released under PT mainly for development, conservation of Tiger and its habitates which includes the forest conservation activities.

4.	Under CSS of Intensification of Forest Management Scheme (IFMS) (₹ in crore)	1.49	1.03	1.61	2.37	1.45	The funds released under IFMS aim to supplement the efforts of the State for forest management and protection which includes patrolling of the forests, establishment of camps, building fire watch towers, creation and maintenance of fire lines, forest fire control, survey and demarcation of forest areas and strengthening forest infrastructure etc.
5.	Under the XIII Finance Commission (₹ in crore)	-	82.80	-	-	-	For conservation and development of forests.
6.	Under the National Mission for Green India (Green India Mission) (₹ in crore)	-	-	2.75	-	-	For the preparatory activities which include institutional strengthening, training and identification of landscapes and preparation of prospective plans for implementation of the Mission.